

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri GS Massar, Senior Advocate, assisted by Shri JM Thangkhiew, Advocate, present for the applicant.

Shri MF Qureshi, Advocate, present for the State respondent.

Heard.

By means of this anticipatory bail, the applicant Shri Tiplang Shadap, has sought pre-arrest bail under Section 438 of the Code of Criminal Procedure in connection with Jowai PS Case No. 122(5)/14 relating to offences punishable under Sections 436/506/34 IPC.

Learned counsel for the applicant submitted that the applicant's brother-in-law was murdered on 6th May, 2014 with regard to First Information Report was lodged. It is contended that as a counter blast, the complainant has lodged First Information Report relating to Jowai PS Case No. 122(5)/14 alleging that mischief by fire was committed and his house was destroyed. It is pleaded that in order to pressurize the applicant, the cross First Information Report was lodged.

Learned counsel for the State is allowed four weeks' time to produce the copy of the case diary.

List after four weeks. Meanwhile, as an interim measure, it is directed that the applicant **Shri Tiplang Shadap**, shall not be arrested in connection with Jowai PS Case No. 122(5)/14 relating to offences punishable under Section 436/506/34 IPC.

CHIEF JUSTICE

dev
29.05.14

AB No. 13 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri GS Massar, Senior Advocate, assisted by Shri JM Thangkhiew, Advocate, present for the applicant.

Shri MF Qureshi, Advocate, present for the State respondent.

Heard.

By means of this anticipatory bail, the applicant Smti Pri Nangbah, has sought pre-arrest bail under Section 438 of the Code of Criminal Procedure in connection with Jowai PS Case No. 122(5)/14 relating to offences punishable under Sections 436/506/34 IPC.

Learned counsel for the applicant submitted that the applicant's brother was murdered on 6th May, 2014 with regard to First Information Report was lodged. It is contended that as a counter blast, the complainant has lodged First Information Report relating to Jowai PS Case No. 122(5)/14 alleging that mischief by fire was committed and his house was destroyed. It is pleaded that in order to pressurize the applicant, the cross First Information Report was lodged.

Learned counsel for the State is allowed four weeks' time to produce the copy of the case diary.

List after four weeks. Meanwhile, as an interim measure, it is directed that the applicant **Smti Pri Nangbah**, shall not be arrested in connection with Jowai PS Case No. 122(5)/14 relating to offences punishable under Section 436/506/34 IPC.

CHIEF JUSTICE

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29.05.14

Caveat Petn No. 79 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Since notices served on the caveators, this Caveat petition stands discharged.

CHIEF JUSTICE

dev
27.05.14

Cont Case No. 24 of 2009
IN WP(C) No. 200 of 2008

29.05.2014

HON'BLE THE CHIEF JUSTICE

List this Cont. Case along with WP(C)No. 200 of
2008.

CHIEF JUSTICE

dev
29.05.14

Crl Appeal No. 9 of 2010

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri K Paul, Advocate, present for the appellant.

Shri VK Jindal, Senior Advocate, assisted by Shri S
Dey, Advocate, present for the respondent CBI.

Heard arguments (not concluded).

List on 06.06.2014 for further hearing.

CHIEF JUSTICE

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29.05.14

CrI Revn Petn No. 2 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Ms S Sinha, Advocate, present for the revisionist.

Shri R Gurung, Advocate, present for the respondent.

Affidavit-in-opposition has been filed on behalf of the respondent Gopal Chettri enclosing MOU (compromise) between the revisionist Pabita Chettri and her husband Gopal Chettri (respondent).

Learned counsel for both the parties state that the parties to matrimony have entered into a compromise in respect of payment of maintenance @ Rs. 3,000/- per month (till the retirement) by the husband to the wife, which shall be charged from the salary of the respondent. Whereafter respondent shall pay maintenance @ Rs. 1,500/- per month i.e. after retirement.

In view of the settlement as above between the parties to matrimony, and the fact that the parties are not interested to prosecute this criminal revision, this criminal revision is accordingly, disposed of in terms of settlement between the parties.

(Prafulla C Pant)
CHIEF JUSTICE

dev
29.05.14

CrI Revn Petn No. 6 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri R Gurung, Advocate, present for the petitioners.

Shri MF Qureshi, Advocate, present for the State respondent.

Learned counsel for the petitioners prays for and is allowed to withdraw this petition with liberty to file afresh.

Accordingly, this petition is dismissed as withdrawn with liberty to file afresh.

CHIEF JUSTICE

dev
29.05.14

MC No. 3 of 2014
IN COP No. 24 of 2009
WP(C) No. 200 of 2008

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri SC Shyam, Senior Advocate, present for the applicants.

Shri K Sunar, Advocate, present for the respondent.

Affidavit-in-opposition has been filed on behalf of the respondent/writ petitioner. Same be taken on record.

Learned counsel for the applicants (respondents in the writ petition) prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondent.

List after three weeks.

CHIEF JUSTICE

dev
29.05.14

MC No. 149 of 2014
IN WP(C) No. 354 of 2011

29.05.2014

HON'BLE THE CHIEF JUSTICE

Ms P Das, Advocate, present for the applicant.

Shri R Deb Nath, CGC, present for the respondents.

By means of this application, the applicant has sought modification/correction in the order dated 27.11.2013, passed by Hon'ble Mr Justice SR Sen in WP(C)No. 354 of 2011.

List this Misc. Case before the appropriate Bench in the next week.

CHIEF JUSTICE

dev
29.05.14

MC No. 150 of 2014
IN WP(C) No. 200 of 2012

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri SC Shyam, Senior Advocate, present for the applicants.

Shri R Jha, Advocate, present for the respondent.

By means of this application, the applicants have sought extension of time of eight weeks for compliance of judgment and order dated 18.02.2014, passed in WP(C)No. 200 of 2012, by Hon'ble Mr Justice SR Sen (there is no contempt petition pending in the matter).

In the above circumstances, list this Misc. Case before the appropriate Bench.

CHIEF JUSTICE

dev
29.05.14

MC No. 151 of 2014
IN WP(C) No. 181 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 181 of
2014.

CHIEF JUSTICE

dev
29.05.14

WP(Crl) No. 1 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the respondents No. 1 to 3.

Shri M Shangpliang, Advocate, present for respondent No. 4.

Affidavit-in-opposition has been filed on behalf of respondent No. 4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
29.05.14

WP(C) No. 37 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri IH Saikia, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Heard.

By means of this writ petition, the petitioner has sought expunction of adverse remarks in ACR's/ICR's/APAR's/IPAR's awarded to him. He has further sought upgradation of the benchmark in ACR for the period between 2007 to 2012. The petitioner has further sought quashing of the impugned orders dated 16.11.2011 and 30.12.2013, passed by respondent No. 3. He has further sought consideration of his case for promotion to the post of Addl. Director General, Border Roads Organization.

Admit the petition.

Affidavits have already exchanged in the petition.

List this writ petition on 05.06.2014 for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
29.05.14

WP(C) No. 50 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Heard.

By means of this writ petition, the writ petitioner (a retired employee of BSNL) has sought payment of unpaid part of GPF payable to him.

Counter affidavit has been filed on behalf of respondents No. 2,4,5 and 6 stating that the payment has been made vide orders dated 01.04.2014 and 30.04.2014.

In view of the above development, as stated in the counter affidavit, this writ petition appears to have become infructuous.

Accordingly, this writ petition is disposed of as infructuous.

CHIEF JUSTICE

dev
29.05.14

WP(C) No. 78 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri A Goyal, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, interim order dated 19.03.2014 is extended till the next date of listing.

CHIEF JUSTICE

dev
29.05.14

WP(C) No. 79 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri A Goyal, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, interim order dated 19.03.2014 is extended till the next date of listing.

CHIEF JUSTICE

dev
29.05.14

WP(C) No. 143 of 2010

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri KS Kynjing, Advocate General, assisted by Shri S Sen Gupta, Advocate, present for the petitioners.

Shri N Khan, Advocate, present for the respondent.

Adjourned at the request of learned counsel for the respondent. List after six weeks.

CHIEF JUSTICE

dev
29.05.14

WP(C) No. 181 of 2014

29.05.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioner.

MS PS Nongbri, Advocate, present for respondent-KHADC.

Shri P Nongbri, Advocate, present for respondent No. 2.

Shri L Lyngdoh, Advocate, present for respondents No. 3 to 5.

Learned counsel for the respondents pray for and are allowed three weeks' time to file counter affidavits.

List after three weeks.

CHIEF JUSTICE

dev
27.05.14

